

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No. 48 (RE 2005)/2004-2009 DATED 20.02.2006

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 and paragraph 3.7.8 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the Target Plus Scheme, for the exports effected during 01.04.2005 to 31.3.2006, of the Foreign Trade Policy, 2004-2009, as amended from time to time:

1. In Note 4 of Para 3.7.3, the words 'and Gems & Jewellery Shipping Bills' are deleted.
2. In Para 3.7.3, Note 5 is deleted.
3. In Paragraph 3.7.5 (b), the words 'or Supplies made to such units' are inserted after the word Schemes.
4. Existing Para 3.7.5(e) is substituted by the following - 'Diamonds and other precious, semi precious stones'.
5. Existing Sub-Para 3.7.5(g) is renumbered as 3.7.5(k).
6. In Para 3.7.5, the following shall be inserted after sub para 3.7.5(f)
 - (g). Ores and Concentrates, of all types and in all forms.
 - (h). Cereals, of all types.
 - (i). Sugar, of all types and in all forms.
 - (j). Crude / Petroleum Oil & Crude / Petroleum based Products covered under ITC HS codes 2709 to 2715, of all types and in all forms.
7. This will take effect for exports from 01.04.2005.

This issues in public interest.

Sd/-
(K. T. CHACKO)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(Issued from F. No. 1/94/180/172/AM06/PC.I)